

FORM A: PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE KIND ATTENTION OF THE CREDITORS OF
VIZTAR INTERNATIONAL PRIVATE LIMITED (UNDER CIRP)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VIZTAR INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/09/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80301MH2007PTC174600
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 502, Fairmount Building, 5th Floor, Plot no.88, Sector 17, Sanpada, Navi Mumbai, Thane, Maharashtra, India-400705.
6.	Insolvency commencement date in respect of corporate debtor	20-02-2025
7.	Estimated date of closure of insolvency resolution process	19-08-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Indrajit Mukherjee IBBI/IPA-001/IP-P01533/2018-2019/12450
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. B 405, Siddhivinayak Twins, Plot No.9, Roadpali, Sector -17,Kalamboli, Dt. Raigad, Maharashtra-410218 indrajitmukherjee15@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. B 405, Siddhivinayak Twins, Plot No.9, Roadpali, Sector - 17, Kalamboli, Dt. Raigad, Maharashtra-410218 cirp.viztarinternational@gmail.com
11.	Last date for submission of claims	06-03-2025
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available:	(a)Weblink: https://ibbi.gov.in/home/downloads (b) : NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VIZTAR INTERNATIONAL PRIVATE LIMITED (UNDER CIRP)** on 20-02-2025.

The creditors of **VIZTAR INTERNATIONAL PRIVATE LIMITED (UNDER CIRP)** are hereby called upon to submit their claims with proof on or before 06-03-2025 to the interim resolution professional at the address mentioned against entry No. 10.

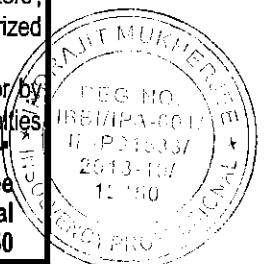
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims with proof are to be submitted as per following specified forms: Form B:- For Claims by Operational Creditors except Workmen and Employees; Form C:- For Claims by Financial Creditors ; Form D:- For Claims by A Workman or an Employee ; Form E:- For Claims by Authorized Representative of Workmen and Employees ; Form F:- For Claims by Other Creditors.

Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads> or by sending email to the IRP. Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.

Date: 22-02-2025
Place: Mumbai

Indrajit Mukherjee
Interim Resolution Professional
IBBI/IPA-001/IP-P-01533/2018-2019/12450



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Advertisement for Punjab National Bank with logo and tagline 'Together for the better'.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

SCHEDULE OF THE SECURED ASSETS

Table with columns: Name of the Branch, Name of the Account, Description of the Immovable Properties, Reserve Price, Bid Increase Amount, Date/Time of E-Auction, and Details of the encumbrances.

TERMS AND CONDITIONS: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and the following further conditions:

Place : Mumbai Date : 23.02.2025 STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

WESTERN RAILWAY Senior Divisional Commercial Manager, Mumbai Central Division, Western Railway

Work - Display of Advertisement through various NFR media over Mumbai Division.

Auction Catalogue No. MMCT-ADVT-24-77, Auction Start (All Lots) 04.03.2025 15:00 hrs.

Table with columns: SR. NO., LOT NO., LOCATION / AREA, DAYS, CLOSE DATE & TIME OF E-AUCTION. Includes details for advertising rights on Churchgate and Virar stations.

Auction Catalogue No. MMCT-ADVT-24-78, Auction Start (All Lots) 05.03.2025 15:00 hrs.

Table with columns: SR. NO., LOT NO., LOCATION / AREA, DAYS, CLOSE DATE & TIME OF E-AUCTION. Includes details for advertising rights on EMU coaches.

Auction Catalogue No. MMCT-ADVT-24-79, Auction Start (All Lots) 06.03.2025 15:00 hrs.

Large table with columns: SR. NO., LOT NO., LOCATION / AREA, DAYS, CLOSE DATE & TIME OF E-AUCTION. Lists various advertising rights for stations like Goregaon, Amalsad, Bhayander, Kandivli, Udvada, Grant Road, Jogeshwari, Naigaon, Charni Road, Dahisar, Nalasopara, Ram Mandir, Vasai Road, and Umbergaon.

Note: Prospective bidders are requested to visit e-Auction leasing module on IREPS website (www.ireps.gov.in). The lot wise details are available there in under the mentioned catalogue.

DISCLAIMER

The Free Press Journal does not vouch for the authenticity or veracity of the claims made in any advertisement published in this newspaper.

PUBLIC NOTICE

Notice is hereby given that the member of M/s. Siddheshwar SRA CHS Ltd. CTS No. 618 and its part 1 to 21 Mrs. Aruna Arun Mahadik was died on 14/01/2024 and his husband also died intestate.

WESTERN RAILWAY - AHMEDABAD DIVISION ELECTRICAL WORK

E-TENDER - NOTICE No. : Sr. DEE/AD/66 (24-25) dt. 21.02.2025 Tender No. : EL-50-1-ADI-T-85-2024-25 Name of work: Ahmedabad Division: Outsourcing of AC coach electrical attendant for Escorting, operation & troubleshooting of LHB & Conventional AC coaches of primary maintenance trains of Ahmedabad division for two years.

WESTERN RAILWAY - RAJKOT DIVISION TURKEY CONTRACT FOR SETTING UP OF MECHANIZED LAUNDRY ON BOOT

Tender Notice No. : M-2025-02-BOOT-LD-OKHA Dt. 20.02.2025 (i) Name of work : Turkey Contract for Setting up of Mechanized laundry on BOOT (Build, own, operate & transfer) model of 1.5TPS/3TPD with Washing /drying, drying, pressing / ironing, packaging of linen in Mechanized Laundry and operation including transportation of soiled linen from desired location at OKHA station to the laundry & delivery of washed linen in packed bedroll set from the laundry to desired location at OKHA station for Ten Years and On Board Linen Distribution in AC coaches of OKHA based Primary maintenance trains for the period of Ten years.

CENTRAL RAILWAY E-TENDER NOTICE NO. DRM-W-PA-E-Tend-2024-N-34, 35, 36 & 37 dated 21.02.2025

Divisional Railway Manager (Works), Central Railway, Pune for and on behalf of the President of India, invites Open E-tenders through website www.ireps.gov.in for the work: 1) Name of work: 'Repairs and Maintenance of New washing Siding under ADEN(M)Pune'. Cost of work: ₹ 2,33,21,671.70. Bid Security: ₹ 2,66,600/-.

PUBLIC NOTICE

We are investigating the title of MR. MUKUL MANJUMAR SHAH, MRS. DULARI MUKUL SHAH and MR. ANKUR MUKUL SHAH in respect of the Flat, described in the Schedule hereunder written.

IN THE COURT OF THE JOINT MAMLATDAR-II OF PERNEM TALUKA, PERNEM-GOIA

Case No. JM-11MND/02/2023 1. Mr. Simao Damiao Matias Souza alias Damiao D'souza 2. Mrs. Milagrin D'souza r/o H. No. 40/B, Vailowaddo, Tiracol, Pernem - Goa 3. Mr. Praxedes Aleixo Benedito de Souza alias Benedito D'souza 4. Mrs. Lucy D'souza r/o H. No. 40/C, Vailowaddo, Tiracol, Pernem - Goa. 5. Mr. Joao Camilo Francis D'souza 6. Mrs. Frey Conceicao Magalins D'souza Both r/o H. No. 40/D, Vailowaddo, Tiracol, Pernem - Goa. ... Applicants Vs

PUBLIC NOTICE

NOTICE is hereby given to all concerned that my client Mr. Hardeep Singh Sachdev owner and resident of Flat No. 102, measuring 600 sq. ft. built-up area, 1st Floor, Building No. D-5 ('the said flat') in Krishna Kavati Co-operative Housing Society Ltd. ('the said society'), bearing Share Certificate No. 26B, for 5 (Five) fully paid-up shares of Rs. 50/- each aggregating to total Rs. 250/- bearing distinctive nos. 376 to 380 (Both inclusive) of the said shares.

PUBLIC NOTICE

Notice is hereby given that we are investigating the title of Marathon Nextgen Realty Limited, a company incorporated under the provisions of the Companies Act, 1956 and deemed existing under the provisions of the Companies Act, 2013, having its registered office at Marathon Futrex, Mafatal Mills Compound, N. M. Joshi Marg, Lower Parel, Mumbai-400 013 and Marathon Realty Private Limited, a company incorporated under the provisions of the Companies Act, 1956 and deemed existing under the provisions of the Companies Act, 2013, having its registered office at 702, 7th Floor, Marathon Max, Mulund-Goregaon Link Road, Mulund (W), Mumbai-400 080, the developers of the Property (hereinafter collectively referred to as the "Owners") with respect to an immovable property more particularly described in the Schedule hereunder written (hereinafter referred to as the "Premises").

IN THE COURT OF SMALL CAUSES AT MUMBAI

MARJI APPLICATION NO. 208 OF 2024 IN (AGAINST EX-PARTE DECREE DATED 30th MARCH, 2023 DISMISSING THE SUIT)

R.A.E. SUIT NO. 1504 OF 2015

M/S. SAYLEE REALTORS PRIVATE LIMITED having address at C-18, Bharat Nagar, Grant Road (East), Mumbai-400007 represented thought its authorised signatory Minraj Lok Vishwakarma. ...Appellants Ori. Plaintiffs Versus 1. Smt. Sushilabai C. Kalale alias Sulochana, adult, age and occupation not known having her address at Room No. 28, 2nd floor, Dayanand Building, 42, Pawwala Street, Mumbai-400004. 2. Smt. Paro, adult full name, age and occupation not known having her address at Room No. 28, 2nd floor, Dayanand Building, 42, Pawwala Street, Mumbai-400004. ...Respondents (Original Defendant) To, The Respondent Nos. 1 and 2 above named, WHEREAS, Applicants/Orig. Plaintiffs abovenamed have taken out Application dated 4th October, 2024 i.e. MARJI APPLICATION NO. 208 OF 2024 IN R.A.E. SUIT NO. 1504 OF 2015 against the Respondents/ Orig. Defendants praying therein that the delay of 327 days in filing the Appeal may kindly be condoned and for such other and further reliefs, as prayed in the said Application. YOU ARE hereby warned to appear before the Hon'ble Judge Presiding over Court Room No. 3, 3rd floor, Old Building, Court of Small Causes, Loknagma Tikak Marg, Mumbai-400002, in person or by authorized Pleader duly instructed on the 24th February, 2025 at 11 a.m. to show cause against the Application, failing wherein, the said Application will be heard and Ex-parte. You may obtain the copy of said Application from Court Room No. 3 of this Court. Given under seal of the Court, this 21st day of January, 2025

Table with columns: S.N., Short Description of Item, Quantity, T.O.D. Includes items like N2 Board, CARBON BRUSH FOR HITACHI TYPE TRACTION MOTOR, Blower for transformer oil cooler, PINION SHAFT 21 TEETH FOR WAG-9HC, POWER CABLE, SIZE 2 CORE X 25 SQ.MM, 10125 mm curved switches with ZU-1-60/60E1A1 Thick Web Tongue rail, SUPPORT CLAMP FOR EP(LINE) CONTACTOR, Co-Co bogie frame.

CORRIGENDUM

Please read the due date as "20.02.2025" for the tender notice no. S-04-2024 dated:-15.01.2025 at Sr. No. 28

Regarding detailed notice EMD, Purchase restrictions and detailed tender conditions, please visit website www.ireps.gov.in and www.westernrailways.gov.in For Principal Chief Materials Manager

FORM A: PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016) FOR THE KIND ATTENTION OF THE CREDITORS OF VIZTAR INTERNATIONAL PRIVATE LIMITED (UNDER CIRP)

Table with columns: Sl. No., Name of corporate debtor, Date of incorporation of corporate debtor, Authority under which corporate debtor is incorporated / registered, Corporate Identity No. / Limited Liability Identification No. of corporate debtor, Address of the registered office and principal office (if any) of corporate debtor, Insolvency commencement date in respect of corporate debtor, Estimated date of closure of insolvency resolution process, Name and registration number of the insolvency professional acting as interim resolution professional, Address and e-mail of the interim resolution professional, as registered with the Board, Address and e-mail to be used for correspondence with the interim resolution professional, Last date for submission of claims, Classes of creditors (A) of section 21, ascertained by the Interim Resolution Professional, Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class), (a) Relevant Forms and (b) Details of authorized representatives are available.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VIZTAR INTERNATIONAL PRIVATE LIMITED (UNDER CIRP) on 20-02-2025. The creditors of VIZTAR INTERNATIONAL PRIVATE LIMITED (UNDER CIRP) are hereby called upon to submit their claims with proof on or before 06-03-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claims with proof are to be submitted as per the following specified forms: Form B- For Claims by Operational Creditors except Workmen and Employees; Form C- For Claims by Financial Creditors; Form D- For Claims by a Workman or an Employee; Form E- For Claims by Authorized Representative of Workmen and Employees; Form F- For Claims by Other Creditors. Copy of the above Forms can be downloaded from https://bbi.gov.in/home/downloads or by sending email to the IRP. Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.

Date: 22-02-2025 Place: Mumbai

Indrajit Mukherjee Interim Resolution Professional IBB/IPA-001/PP-01533/2018/12450

M. P. ENTERPRISES & ASSOCIATES LIMITED (IN LIQUIDATION) CIN U34999PN1998PLC012981

Liquidator's Office : 401, Darshan CHS Ltd., Raghunath Dadaji Street, Fort, Mumbai 400001

Date and Time of Auction: (March 28, 2025 Wednesday) at 11:00 A.M. to 1:00 P.M. (with unlimited extension of 5 minutes each)

E-AUCTION - SALE OF ASSETS UNDER IBC, 2016

Sale of asset owned by M. P. ENTERPRISES & ASSOCIATES LIMITED (In Liquidation) forming part of Liquidation Estate under Sec 35(f) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations. E-Auction will be conducted on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WHATEVER THERE IS BASIS". The Sale will be done by undersigned through e-auction service provider E-PROCUREMENT TECHNOLOGIES LIMITED - AUCTION TIGER via website https://mcauction.auctiontiger.net.

Table with columns: Location, Particulars, Qty, Reserve Price Rs., EMD Rs., Incremental Bid Amount Rs. Includes items like Force Motors Ltd. Traveller T2, Force Motors Ltd. Traveller T2, Force Motors Ltd. Traveller T2, etc.

Details of Assets to be Auctioned, its Location, Lot details, Reserve Price, EMD and Incremental Bid Amount is to be read as same as that laid down in the Process Document uploaded on the auction website.

Last date of Submission of EOI : 10th March 2025 (Monday) Up to 5.00 PM Announcement of Eligible Bidders : 12th March 2025 (Wednesday) Last Date for Inspection : 19th March 2025 (Wednesday) Last date of EMD submission : 26th March 2025 (Wednesday) up to 5:00 PM Date and time of E-Auction : 28th March 2025 (Friday) at 11:00 A.M. to 1:00 P.M. Note: The detailed Terms & Conditions, applicable taxes, E-Auction Bid Document, Declaration & other details of online auction sale are available on https://mcauction.auctiontiger.net In case of any clarifications, please contact the undersigned at mpen.ircp@gmail.com

Date: Feb.22, 2024 Place: Mumbai

CA Subhash Laxminarayan Nathuramka Liquidator of M.P. Enterprises & Associates Limited Mobile no. 85910 95341; 92323 30576 IBB/IPA-001/PP-00472/2017-2018/10815 AFA Validity-31/12/2025

फॉर्म ए : जाहीर घोषणा
 (इन्फॉल्व्हन्सी अॅण्ड रीकार्टसी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यवहारांकरिता दिवाळखोरी निराकरण प्रक्रिया)
 विनियम, २०१६ चे विनियम ६ अन्वये)
**विज्ञप्ता इंटरनॅशनल प्रायव्हेट लिमिटेड (सीआयआरपी अंतर्गत) च्या
 धनकांचे लक्ष वेधण्याकरिता**

संबंधित तपरील

१	कॉर्पोरेट ऱ्हाणकोचे नाव	विज्ञप्ता इंटरनॅशनल प्रायव्हेट लिमिटेड
२	कॉर्पोरेट ऱ्हाणकोची स्थापना तारीख	२८.०९.२००७
३	न्या प्राधिकरणाअंतर्गत कॉर्पोरेट ऱ्हाणको स्थापना/नोदणीकरण झाले आहे	कंपनी विबंधक - मुंबई
४	कॉर्पोरेट ऱ्हाणकोचे कॉर्पोरेट ओळख क्र./मर्यादित दायित्व ओळख क्र.	U80301MH2007PTC174600
५	कॉर्पोरेट ऱ्हाणकोचे नोदणीकृत कार्यालय व प्रधान कार्यालयाचे (काही असल्यास) पत्ता	कार्यालय क्र.५०२, फेअरमाउंट इमारत, ५वा मजला, प्लॉट क्र.८८, सेक्टर १७, मान्यवाडा, नवी मुंबई, ठाणे, महाराष्ट्र, भारत- ४००७०५.
६	कॉर्पोरेट कार्रवाईच्या संदर्भात दिवाळखोरी सुरू होण्याची तारीख	२०.०२.२०२५
७	दिवाळखोरी निराकरण प्रक्रिया बंद होण्याची अंदाजित तारीख	१९.०८.२०२५
८	अंतीम ठराव व्यावसायिक म्हणून कार्यरत दिवाळखोरी व्यावसायिकांचे नाव आणि नोदणी क्रमांक	इंद्रजीत मुखर्जी IBBI/IPA-001/IP-P01533/2018-2019/12450
९	बोर्डकडे नोदणीकृत अंतीम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल	फ्लॉट क्र.बी ४०५, सिड्विन्नायक ट्रिन्स, प्लॉट क्र.९, रोडपल्ली, सेक्टर १७, कळंबोली, चि.रायगड, महाराष्ट्र-४१०२१८ indrajitmukherjee15@yahoo.com
१०	अंतीम ठराव व्यावसायिकांशी संपर्कव्हावर करण्यासाठी पत्ता आणि ई-मेल वापरला जाईल	फ्लॉट क्र.बी ४०५, सिड्विन्नायक ट्रिन्स, प्लॉट क्र.९, रोडपल्ली, सेक्टर १७, कळंबोली, चि.रायगड, महाराष्ट्र-४१०२१८ cirp.viztainternational@gmail.com
११	दावा सादर करण्याची अंतीम तारीख	०६.०३.२०२५
१२	कलम २१ च्या उपकलम (६अ) च्या खंड (ब) अंतर्गत, जर असेल तर, अंतीम ठराव व्यावसायिकांकरिता निहित केलेले धनकांचे बर्ण	सामू नाही
१३	वर्गीतील कार्रवाईचे अधिपूत प्रतिनिधी म्हणून काम करण्यासाठी ओळखल्या गेलेल्या दिवाळखोरी व्यावसायिकांची नावे (अपेक्ष करीसाठी तीन नावे)	सामू नाही
१४	(अ) संबंधित फॉर्म आणि (ब) अधिपूत प्रतिनिधीचे तपरील वेबे उपलब्ध आहेत;	अ) वेबलिनक: https://ibbi.gov.in/home/downloads ब) सामू नाही

वेबे सुचना देण्यात येत आहेकी, राष्ट्रीय कंपनी कायदा न्यायाधिकरणाने दि.२०.०२.२०२५ रोजी **विज्ञप्ता इंटरनॅशनल प्रायव्हेट लिमिटेड (सीआयआरपी अंतर्गत)** ची कॉर्पोरेट दिवाळखोरी निराकरण प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. **विज्ञप्ता इंटरनॅशनल प्रायव्हेट लिमिटेड (सीआयआरपी अंतर्गत)** च्या धनकांना दि.०६.०३.२०२५ रोजी किंवा त्यापूर्वी पुराव्यासह त्यांचे दावे बाब क्र. १० विवक्ष नमूद केलेल्या पत्त्यावर अंतीम रिझोल्यूशन प्रोसेसदलकडे सादर करण्याचे आवाहन केले आहे.

विनीय धनकांनी त्यांचे दावे पुराव्यासह इलेक्ट्रॉनिक माध्यमातूनच सादर करावेत. इतर सर्व धनकांचे पुराव्यासह वैयक्तिकारित्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून दावे सादर करू शकतात.

पुराव्यासह दावे घालील निर्दिष्ट फॉर्मसुद्धा सादर करावेत: फॉर्म बी - कामगार आणि कर्मचारी बगळता कार्यचलनातील धनकांचा दाव्यांसाठी; फॉर्म सी - विनीय धनकांच्या दाव्यांसाठी; फॉर्म डी - कामगार किंवा कर्मचारींच्या दाव्यांसाठी; फॉर्म ई - कामगार आणि कर्मचारींच्या अधिपूत प्रतिनिधींच्या दाव्यांसाठी; फॉर्म एफ - इतर धनकांच्या दाव्यांसाठी.

वरील फॉर्मची प्रत <https://ibbi.gov.in/home/downloads> वरून डाउनलोड करता येईल किंवा आयआरपी स्टा ईमेल पाठवून.

खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास आयबीसी २०१६ अंतर्गत दंड आकारला जाईल.

सही/-
इंद्रजीत मुखर्जी
 अंतीम रिझोल्यूशन प्रोसेसदल
 दिनांक: २२.०२.२०२५
 ठिकाण: मुंबई
 आयबीसीआय/आयपीए-००१/आयपी-सी-०१५३३/२०१८-२०१९/१२४५०